



# CENTRAL ELECTRICITY REGULATORY COMMISSION

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सत्यमेव जयते

Petition No. 134/TL/2024

Dated: 13.6.2024

## **NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003**

An application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 (the Act) has been made by KPS1 Transmission Limited, C-105, Anand Niketan, New Delhi-110021, for the grant of a separate transmission licence for implementation of the transmission scheme for injection beyond 3 GW RE power at Khavda PS1 (KPS1) under Regulated Tariff Mechanism (RTM) route. The scope of the project for which the transmission licence has been sought is as under:

| S. No. | Name of the scheme and Implementation time frame   | Estimated Cost (₹ crore) | Remark  |
|--------|--|--------------------------|---|
| 1      | Implementation of 400kV line bay at Khavda-I PS (KPS1) (GIS) for interconnection of RE project of Sarjan Realities Pvt. Ltd. (1150MW)<br>400 kV GIS line bay- 1 no. + 1 no. additional bay for diameter completion at 2nd 400 kV bus section (refer note a)<br>Implementation time frame: 28.2.2026 (refer note b) | 31.8                     | Approved to be implemented under RTM by KPS1 Transmission Limited |

### **NOTE:**

- In view of GIS sub-station, one complete 400kV diameter with three Circuit Breakers (one and half switching scheme) shall be implemented at 400kV level for interconnection of RE project in one 400kV bay. Utilization of another 400kV bay of the diameter shall be identified in future.*
- Implementing agency shall match the Implementation Timeframe of the subject transmission scheme with commissioning schedule of Khavda Phase-IV transmission system which is expected by 28.02.2026 (i.e., 24 months from the date of SPV transfer which is presently anticipated by Feb'24).
- The Central Transmission Utility of India Limited vide its letter dated 9.4.2024 has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.
- Based on the material available on the record, the Commission vide order dated 12.6.2024 in Petition No. 134/TL/2024, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.
- A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to KPS1 Transmission Limited before the Commission can be accessed at the website [www.adanienergysolutions.com](http://www.adanienergysolutions.com) or inspected by any person in the Commission's office by following the laid down procedure.
- Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by **25.6.2024** at the above noted address. The suggestions or objections received after the specified date shall not be considered.
- The application shall be taken up for the further hearing by the Commission on **27.6.2024**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-  
**(Harpreet Singh Pruthi)**  
Secretary